

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.#445**  
TO BE ANSWERED ON 22.07.2021

**SCHEMES OF MINISTRY OF TRIBAL AFFAIRS IN RAJASTHAN AND DELHI**

445# DR. KIRODI LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of schemes being implemented in Rajasthan and Delhi by the Ministry;
- (b) the year-wise and State-wise details of funds and actual progress registered under each scheme implemented in these two States during the last three years;
- (c) whether the Ministry has any proposal from these State Government pending with itself; and
- (d) if so, the details thereof and the reaction of Government thereto?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) to (d): The Ministry of Tribal Affairs is implementing following schemes for the welfare and development of Scheduled Tribes in the States with notified STs including Rajasthan:

S.No.	Name of Scheme
1.	Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)
2.	Grants under proviso to Article 275(1) of the Constitution
3.	Eklavya Model Residential School (EMRS)
4.	Development of Particularly Vulnerable Tribal Groups (PVTGs)
5.	Institutional Support for Development and Marketing of Tribal Products (TRIFED etc.)
6.	Minimum Support Price for Minor Forest Produce(MSP for MFP)
7.	Support to National/ State Scheduled Tribes Finance and Development Corporation
8.	Pre-Matric Scholarship for ST students (Class IX and X)
9.	Post Matric Scholarship for ST students (Class XI onwards)
10.	National Fellowship and Scholarship for Higher Education for ST students
11.	National Overseas Scholarship for ST students
12.	Aid to Voluntary Organisations Working for the Welfare of Scheduled Tribes& Strengthening Education among ST Girls in Low Literacy Districts
13.	Support to Tribal Research Institutes

Delhi is not covered under the schemes of MoTA for not having notified ST population. Year-wise details of funds released and Utilization reported by the Government of Rajasthan under each of these schemes during the last three years is at **Annexure**. Receipt of proposal from the State Governments including Government of Rajasthan and sanction of funds therefor as per stipulated schematic norms is a continuous process.

Annexure referred in reply to part (a) to (d) of Rajya Sabha Unstarred Question No. 445 for 22.07.2021 by Dr. Kirodi Lal Meena regarding “Schemes of Ministry of Tribal Affairs in Rajasthan and Delhi”

Year-wise details of funds released and Utilization reported by the Government of Rajasthan under schemes of Ministry of Tribal Affairs during the last three years

(Rs. in lakh)

S. No.	Name of Scheme	2018-19		2019-20		2020-21	
		Funds Released	Utilization Certificate (UC) submitted	Funds Released	Utilization Certificate (UC) submitted	Funds Released	Utilization Certificate (UC) submitted
1.	Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)	10327.93	10327.93	11461.41	3780.00	8662.66	0.00
2.	Grants under Article 275(1) of Constitution of India	13769.23	13769.23	15586.19	6226.19	9166.00	0.00
3.	Eklavya Model Residential School (EMRS)#	-	-	-	-	4044.17	0.00
4.	Scheme of ‘Development of PVTGs’	1008.00	1008.00	968.10	968.10	968.00	0.00
5.	Scheme of ‘Institutional Support for Marketing and Development of Tribal Products/Produce’	0.00	-	562.74	*	0.00	-
6.	Scheme of ‘Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP’	0.00	-	0.00	-	0.00	-
7.	‘Grant- in-Aid to Voluntary organizations working for the Welfare of STs’	126.01	-	57.33	-	82.09	-
8.	Scheme of ‘Strengthening Education among ST Girls in Low Literacy Districts’	168.17	-	114.51	-	107.70	-
9.	‘Support to Tribal Research Institutes’	214.00	97.09	0.00	0.00	8.89	0.00
10.	‘Pre Matric Scholarship for ST students’	1716.12	1716.12	5346.97	5346.97	3126.90	3126.90
11.	Post Matric Scholarship for ST students	13598.95	13598.95	25950.52	25950.52	25557.03	0.00

\* The said funds are released as revolving fund to be operated at State level for upfront payment for procuring MFP. After the MFP is disposed off, the proceeds there from shall be credited back to this fund. Hence, no utilization certificate is required to be furnished by State Government.

# Upto 2019-20, release for EMRS was included in the Grants under Article 275(1) of Constitution of India. Since 2020-21, funds for EMRS are released under a separate scheme of EMRSs.